

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.585/2006

Friday this the 18 th day of August 2006.

CORAM:

**HON'BLE MR. K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

**K.I.Abdulla Koya, Soil Analyst
Soil Testing Labortory,
Agricultural Department,
Kadmat, Lakshadweep – 682 556.** **Applicant**

(By Advocate Shri N.Nagaresh)

Vs.

- 1. Administrator,
Union Territory of Lakshadweep,
Kavaratti – 682555.**
- 2. Director of Agriculture,
Administration of the UTL,
Directorate of Agriculture.
Kavaratti – 682555.** **Respondents**

(By Advocate Shri Shafik M.A.)

**The application having been heard on 18.8.2006
the Tribunal on the same day delivered the following**

ORDER

HON'BLE MR K.B.S.RAJAN, JUDICIAL MEMBER

The applicant is aggrieved by the withdrawal of his earlier pay fixation vide order dated 6.1.2005 and also in respect of his Ist ACP which according to him should be in the pay scale of Rs.6500-10500 whereas he was granted the Ist ACP in the scale of Rs.5500-9000 even while he was enjoying the same pay scale. He has made two representations A-5 and A-6 on 26.2.2005 and 27.5.2006 respectively, which have so far not been responded to. Though the applicant has prayed for a decision on merit of the case ,simultaneously he has also prayed for a direction to the respondents to dispose of his representation dated 27.5.06 and



pass appropriate orders in this regard. Counsel for the applicant confines the prayer of the applicant only to this part viz., consideration of the representation by the respondents

2. In view of the facts and above circumstances, we dispose of this O.A. without expressing any opinion on merit with a direction to the 1st respondent to consider the pending representations and pass a reasoned and speaking orders. A copy of this O.A. shall also be taken as supplemental to the representation so that the legal grounds can be taken thereon by the respondents. If the applicant is entitled to his claim, the same shall be granted to him and in case of rejection the applicant is at liberty to move this Forum in accordance with law. It is hoped that the respondents shall grant priority to this case. No costs.

Dated the 18th August, 2006.



N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER



K.B.S.RAJAN
JUDICIAL MEMBER